

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

WRIT PETITION (CRL.) NO.147 OF 2006

RAJ KUMAR SINGH

Petitioner(s)

VERSUS

STATE OF U.P. & ORS.

Respondent(s)

(With appln(s) for directions and office report for directions)

Date: 31/01/2007 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.N. AGRAWAL

HON'BLE MR. JUSTICE P.P. NAOLEKAR

For Petitioner(s) Mr. Ashok Kumar Sharma,Adv.

Mr. Sanjay Misra,Adv.

For Respondent(s)

UPON hearing counsel the Court made the following

O R D E R

It has been stated that the parties have compromised

the matter; as such, this petition shall not be pressed.

The writ petition is, accordingly, disposed of.

[ Alka Dudeja ]  
Court Master

[ Om Prakash ]  
Court Master

[Signed order is placed on the file]

IN THE SUPREME COURT OF INDIA

CRIMINAL ORIGINAL JURISDICTION

WRIT PETITION (CRL.) NO.147 OF 2006

Raj Kumar Singh  
(s)

...Petitioner

Versus

State of Uttar Pradesh & Ors.

...Respondent(s)

O R D E R

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The writ petition is, accordingly, disposed of.

.....J.

[B.N. AGRAWAL]

.....J.

[P.P. NAOLEKAR]

New Delhi,

January 31, 2007.